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Title: Need to provide compensation to land owners of villages along the Santara Creek near Paradip, Odisha whose land has been acquired for proposed laying of Paradip-Ranchi-Raipur oil pipeline.

DR. KULMANI SAMAL (JAGATSINGHPUR): The Rs 1793-crore Paradip-Ranchi-Raipur pipeline of Indian Oil Corporation Ltd. (IOCL) is proposed to be laid to supply petroleum products from IOCL's upcoming refinery at Paradip to Ranchi and Raipur. This pipeline is to originate from the paradip refinery and pass through Jatni, New Sambalpur and Jharsuguda in Odisha, Bundu (near Ranchi) in Jharkhand, and korba and Raipur in Chhattisgarh.

In this regard, the land where the proposed pipeline was to be laid especially in the villages along the Santara Creek near Paradip of Odisha was acquired by the industrial Infrastructure Development Corporation and given to Indian Oil Corporation for the project. In this regard the compensation was also given to the land oustees. However, after amendment to the Land Acquisition Act by ordinance, it was declared that the compensation to the land acquired in this area would be four times of the original value of the land. Therefore, the local people those who lost their land for this project are now demanding to be compensated as per the amendment made in the Land Acquisition Act. This is the reason which has halted the progress in laying of pipeline in the part of Odisha as the affected people are agitating and not allowing the IOCL authority to do so.

Hence, I urge upon the Minister of Petroleum and Natural Gas to look into the issue and take necessary steps to provide compensation to the land oustees as per the declaration made in the Land Acquisition Act.

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